बलिया. विजनीत, बुलन्दशहर, करूखावाद, मिर्जापुर, कतेहपुर, उन्नाव तथा गेरठ जिले गंगा नदी के क्षेत्र के भीतर अड़ते हैं।

(ख) से (ख) जी, नहीं। इस कार्यक्रम के अन्तर्गत योजना तैयार करने के लिए जिल को एक इाई के रूभ में मानते हुए क्ष्मता वाले केलों में अभिज्ञात फसलों के लिए कार्य योजनाओं का प्रस्ताव किया जाता है।

Supply of milk in Vasant Vihar

3264. SHRI PRITHIBI MAJHI: Will the Minister of AGRICULTURE be pleased to state;

(a) whether it is a fact that requests from Area Welfare Associations of Vasant Vihar CPWD Complex, New Delhi have been received by him/his Ministry/Delhi Milk Scheme and Mother Dairy Authorities regarding providing D. M. S. Booth instead of distributing milk in garrage; and" construction of Mother Dairy Milk Booth in that area;

(b) if so, the action taken thereon and by when such booths art; likely to be provided in the area;

(c) whether any request from the Associations have also been received by the aforesaid authorities for increase in sup-

. DMS Milk in the DMS booth Nos. J783 and 1784 of the area, and if so, when the. request was received and reasons for not increasing the supply till date; and

(d) by when the supply of milk is proposed to be increased ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) (a) and (b). Mother Dairy has not received any sucb request. Delhi Milk Scheme has however received requests from the Welfare Association of Vasant Vihar, CPWD Complex for construction of a milk booth instead of distributing milk in garrage and the matter has already been taken with DDA for allotment of a suitable site. (c) and (d) DMS has received request from the Association for increasing the supply of DMS milk at the DMS milk booth Nos. 1783-1784. The supply has since been increased slightly

Action against employees of NCCF involved in supply &! pulses

3265. SHRI T. CHANDRASEKHAR REDDY: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to refer to reply to Unstarred Question 2209 and 1413 given in the Rajya Sabha on the 8th May, 1987 and the 7th August, 1987 respectively and state.

(a) whether it is a fact that the Assistant Manager, PDS incharge, Moti Nagar was caught red handed while manipulating disposal of 275 bags Of pulses to the traders for pecuniary gains which was in excess of the Stocks Balance;

(b) whether it is also a fact that the officer had earlier fraudulently sold about 1000 bags of pulses worth Rs. f> lakhs to the traders;

(c) whether it is also a fact (hat the Enquiry in the matter was held and he was found guilty;

(d) whether it is also a fact that sidetracking this Enquiry, another Enquiry was started which again is being kept pending for the last over seven years; ard

(e) if so, the details in this regard and the reasons for undue delay in completing the Enquiry and taking Disciplinary Action agaist the involved orficer(s) 7

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D. L. BAITHA): (a) and (b). The National Cooperative Consumers' Federation of India Ltd. have reported that according to their records no case of manipulating the disposal of 275 bags of pulses to the traders or fraudulent sale of about 1000 bags of pulses to the traders had taken place.

(c) to (e). On a matter of reported excess stocks of pulses noticed at the Moti Nagar godown, an Enquiry was conducted nd on the basis of the findings, proceed-igs were initiated against the concerned" ssistant Manager-II *on* the "rounds of jnmaintenance of proper accounts in ie godown. However, before complefing e Enquiry, the Enquiry Officer resigned om the NCCF in May, 1987. NCCF is ow examining the case further.

iuspension of Assistant Manager of NCCF

3266. SHRI T. CHANDRASEKHAR EDDY Will the Minister of FOOD ND CIVIL SUPPLIES be pleased to ite

(a) whether it is a fact that an Assis-it Manager II was placed under suspen-n in February/March, 1980 for com-tting serious bunglings for personalns and cheating NCCF of huge valu-e stocks by replacing the (i) entirecks of Cardamom Dryfruitsthe 15th and November, 1979 kept atidustan Cold Storage with the under-ghed bags, (ii) selling good quality ofid Washed in the open market des-; hed to his Centre at Lawrence RoadI Shahdara Oodown's despatch instruc-, s No. 2655 and 2658 both dated thei September, 1979 and 2664 dated thei September, 1979 substituting it with h inferior quality stocks, arid (iii) ving underweighment of 260 Kgs. of IQNDS affecting delivery while toSuper Cooperative Store;

i) if so, whether thi charge[^] were erly enquired into and what are the findings of the Enquiry Officer; and

I -whether this officer still continues to i the employment of NCCF in spite is serious involvement; if so, the rea-therefor ?

IE DEPUTY MINISTER IN THE ISTRY OF FOOD AND CIVIL LIES (SHRI D. L. BAITHA): (a) Sir.

and (c) The N. C. C. F, have re-I that the matter was enquired into ccording to the enquiry report, none 5 charges excepting one for unau-d withdrawal of stocks of dry cardimom, rc-depositing the same

and incurring expenditure in this regard were proved The Officer was exonerated after the issue of a Warning to him to be careful in the discharge of his duties.

Removal of Encroachments on Storm water drains in Friends colony, New Delhi

3267. SHRI V. GOPALSAMY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have recently received complaints regarding blocking of storm water drains and sewer lines and encroachments on car park area of the MIG, DDA Flats complex in A Block, Friends Colony from the Residents Welfare Association; and

(b) if so, what action has been taken for removal of these encroachments and illegal constructions on the storm water drains and sewer lines and the parking area of the colony?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH); (a) Yes, Sir.

(b) Complaints received weie regarding encroachment by way of chajja projection on the car parking area, boundary wall and by way of filling earth in S. W. drains.

Encroachment of boundary wall and (SW drains was removed immediately. Regarding encroachments by way of chajja projection by the house builder, the matter concerns MCD who was informed by DDA there about on 4. 12. 86 to take immediate action.

Cost of edible oil purchased by STC from abroad

3268. SHRI SHANKER SINH VA-GHELA: Will the Minister of POOD AND CIVIL SUPPLIES be pleased to state:

(a) how much and nl what average rate the State Trading Corporation purchased edible Oil from abroad during the last oil year and what was th? landing price per MT;

(b) what was the duty paid on an average for each tonne and what were the incidental charges of transportation etc.